7 of the Indian Telegraph Act, 1885. [*Placed in Library. See* No. LT-2806/78].

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND AND MISCELLANEOUS PROVISIONS ACT

श्री सारंग साय : मैं डा० राम कृपाल सिंह की ओर से कोयला खान भविष्य निधि तथा प्रकीर्ण उपबन्ध अधिनियम, 1948 की धारा 7क के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) की एक एक प्रति सभा पटल पर रखता हूं :

(1) कोयला खान बोनस (संशोधन) स्कीम, 1978, जो दिनांक 2 सितम्बर 1978 के भारत के राजपत्र में अधिसूचना संख्या सा० सा०नि० 1085 में प्रकाशित हुई थी।

(2) आन्ध्र प्रदेश कोयला खान बोनस (संशोधन) स्कीम, 1978, जो दिनांक 2 सितम्बर, 1978 के भारत के राजपत्र में अधिसूचना संख्या सा०सां०नि० 1086 में प्रकाशित हुई थी।

(3) राजस्थान कोयला खान बोनस (संशोधन) स्कीम, 1978 जो दिनांक 2 सितम्बर, 1978 के भारत के राजपत्र में अधिसूचना संख्या सा०सां०नि० 1087 में प्रकाशित हुई थी।

(4) आसाम-कोयला खान बोनस (संशोधन) स्कीम, 1978, जो दिनांक 2 सितम्बर, 1978 के भारत के राजपत्र में अधिसूचना संख्या सा०सां०नि० 1088 में प्रकाशित हुई थी।

[*Placed in Library. See* No. LT-2807/78].

NOTIFICATION UNDER DRUGS AND COSMETICS ACT

श्री सारंग साय : मैं श्री जगदम्बी प्रसाद यादव की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूं :

(7) औषध तथा प्रसाधन सामग्री अधिनियम, 1940 की धारा 38 के अन्तर्गत औषध तथा प्रसाधन सामग्री (तीसरा संशोधन) नियम 1978 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 2 सितम्बर, 1978 के राजपत्र में अधिसूचना संख्या सा०सां०नि० 1074 में प्रकाशित हुए थे।

[*Placed in Library. See* No. LT-2808/78].

STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE

SHRI P. V. NARASIMHA RAO (Hanamkondu): I beg to lay on the Table the following Statements:

(1) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Twenty-second report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Ninety-fifth Report (Fifth Lok Sabha) on Rajdhani Express.

(2) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommedations made in the Chapter I of the Thirty-first Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Two Hundred and Fourth Report (Fifth Lok Sabha) on Expansion of Srinagar Telephone Exchange.

(3) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Sixtieth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Two Hundred and Twenty-fifth Report (Fifth Lok Sabha) on Diesel Locomotive Works.

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SHORTAGE OF DIESEL, KEROSENE OIL AND OTHER PETROLEUM PRODUCTS IN THE COUNTRY

SHRI K. LAKKAPPA (Tumkur): I call the attention of the Minister of Petroleum, Chemicals and Fertilizers of the following matter of urgent public importance and request that he may make a statement thereon:

'The reported shortage of diesel, kerosene oil and other petroleum products in the country, particularly in Haryana, Punjab, Rajasthan and Uttar Pradesh.'